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THE TELANGANA GAZETTE
PART IV-A-EXTRAORDINARY
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No. 3] HYDERABAD, THURSDAY, MARCH 25, 2021

TELANGANA BILLS
TELANGANA LEGISLATIVE ASSEMBLY

Under the Proviso to rule 97 of the Rules of Procedure and Conduct of Business in the Telangana Legislative Assembly, the Speaker has been pleased to order the Publication in the Telangana Gazette of the following Bill together with the Statement of Objects and Reasons relating thereto, and the Bill and the Statement of Objects and Reasons are accordingly Published for general information.

To be introduced in the Telangana Legislative Assembly.

L.A. BILL No. 3 of 2021.

A BILL TO AUTHORISE PAYMENTS AND APPROPRIATION OF MONEYS FROM AND OUT OF THE CONSOLIDATED FUND OF THE STATE OF TELANGANA FOR THE SERVICES OF THE FINANCIAL YEAR COMMENCING ON THE 1ST APRIL, 2021.

Be it enacted by the Legislature of the State of Telangana in the Seventy Second Year of the Republic of India as follows:-

Short Title.

1. This Act may be called the Telangana Appropriation Act, 2021.

Appropriation of Rs.230872,54,28,000 from and out of the consolidated fund of the State of Telangana for the Financial year commencing on the 1st April, 2021.

2. The State Government may appropriate from and out of the Consolidated Fund of the State of Telangana, for the financial year commencing on the 1st April, 2021, a sum not exceeding two lakh thirty thousand eight hundred and seventy two crores, fifty four lakhs and twenty eight thousand rupees being moneys required to meet,-

(a) the grants made by the Telangana Legislative Assembly for that year, as set-forth, in column (3) of the Schedule; and

(b) the expenditure charged on the Consolidated Fund of the State of Telangana, for the year, as set-forth in column (4) of the Schedule.

Appropriation.

3. The sums authorised to be appropriated from and out of the Consolidated Fund of the State of Telangana by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

(1)	(2)	(3)	(4)	(5)
		Rs.	Rs.	Rs.
	X. Home Administration	6022,05,80,000	--	6022,05,80,000
	Capital	340,37,67,000	--	340,37,67,000
	Loans	103,00,00,000	--	103,00,00,000
	Revenue	1939,41,80,000	3,00,00,000	1942,41,80,000
	Capital	5433,56,91,000	75,00,00,000	5508,56,91,000
	Loans	1221,36,00,000	--	1221,36,00,000
	Revenue	11183,62,24,000	--	11183,62,24,000
	Capital	509,46,68,000	--	509,46,68,000
	Revenue	1571,24,93,000	--	1571,24,93,000
	Capital	21,52,80,000	--	21,52,80,000
	Revenue	274,02,83,000	--	274,02,83,000
	Capital	4,78,37,000	--	4,78,37,000
	Revenue	141,08,28,000	--	141,08,28,000
	Capital	46,84,87,000	--	46,84,87,000
	Revenue	5040,79,26,000	--	5040,79,26,000
	Capital	55,61,09,000	--	55,61,09,000
	Loans	720,12,21,000	--	720,12,21,000
	Revenue	8546,40,38,000	--	8546,40,38,000
	Capital	1962,22,00,000	--	1962,22,00,000
	Loans	3603,62,10,000	--	3603,62,10,000
	Revenue	7221,38,00,000	--	7221,38,00,000
	Loans	1528,00,00,000	--	1528,00,00,000
	Revenue	233,33,75,000	--	233,33,75,000
	Revenue	435,94,93,000	--	435,94,93,000
	Capital	10,00,000	--	10,00,000
	Revenue	17762,28,22,000	--	17762,28,22,000
	Capital	1550,82,88,000	--	1550,82,88,000

(1)	(2)	(3)	(4)	(5)
	XXII. Tribal Welfare	10088,36,77,000	--	10088,36,77,000
	Revenue			
	Capital	1427,84,71,000	--	1427,84,71,000
	XXIII. Backward Classes Welfare	5012,10,07,000	--	5012,10,07,000
	Revenue			
	Capital	510,00,00,000	--	510,00,00,000
	XXIV. Minority Welfare	1606,32,79,000	--	1606,32,79,000
	Revenue			
	Capital	6,67,000	--	6,67,000
	XXV. Women, Child and Disabled Welfare	1629,96,16,000	--	1629,96,16,000
	Revenue			
	Capital	2,73,29,000	--	2,73,29,000
	XXVI. Administration of Religious Endowments	391,97,84,000	--	391,97,84,000
	Revenue			
	XXVII. Agriculture	18705,30,36,000	--	18705,30,36,000
	Revenue			
	Capital	8,87,81,000	--	8,87,81,000
	Loans	221,86,90,000	--	221,86,90,000
	XXVIII. Animal Husbandry and Fisheries	627,25,93,000	--	627,25,93,000
	Revenue			
	Capital	7,53,17,000	--	7,53,17,000
	Loans	1054,00,39,000	--	1054,00,39,000
	XXIX. Forest, Science, Technology & Environment	1123,65,23,000	--	1123,65,23,000
	Revenue			
	Capital	152,13,41,000	--	152,13,41,000
	XXX. Co-operation	99,69,44,000	--	99,69,44,000
	Revenue			

(1)	(2)	(3)	(4)	(5)
		Rs.	Rs.	Rs.
XXXI.	Panchayat Raj	4185,94,52,000	--	4185,94,52,000
	Capital	3009,98,56,000	--	3009,98,56,000
	Loans	5136,14,52,000	--	5136,14,52,000
XXXII.	Rural Development	11383,94,46,000	--	11383,94,46,000
	Capital	1275,00,00,000	--	1275,00,00,000
	Revenue	1026,75,33,000	--	1026,75,33,000
XXXIII.	Major and Medium Irrigation	5716,34,87,000	25,68,00,000	5742,02,87,000
	Capital	8940,88,25,000	--	8940,88,25,000
	Revenue	26,40,94,000	--	26,40,94,000
XXXIV.	Minor Irrigation	1194,08,86,000	70,00,000	1194,78,86,000
	Capital	7836,64,06,000	--	7836,64,06,000
	Revenue	374,78,41,000	--	374,78,41,000
XXXV.	Energy	1628,21,40,000	--	1628,21,40,000
	Capital	64,27,59,000	--	64,27,59,000
	Loans	254,79,49,000	--	254,79,49,000
XXXVI.	Industries and Commerce	538,10,89,000	--	538,10,89,000
	Revenue	1508,88,07,000	--	1508,88,07,000
XXXVII.	Tourism, Art and Culture	209,91,06,000	--	209,91,06,000
XXXVIII.	Civil Supplies Administration	150,00,00,000	--	150,00,00,000
XXXIX.	Information Technology and Communications			
	Revenue			
	Capital			
XL.	Public Enterprises	1,27,50,000	--	1,27,50,000
	Revenue			
	Capital			
	Revenue	203699,39,88,000	27173,14,40,000	230872,54,28,000
	Total			

STATEMENT OF OBJECTS AND REASONS

The Bill is introduced in pursuance of clause (1) of article 204 of the Constitution of India to provide for the appropriation out of the Consolidated Fund of the State of Telangana, of the moneys required to meet, -

(a) the grants made by the Telangana Legislative Assembly for the expenditure of the State Government for the Financial Year commencing on the 1st April, 2021; and

(b) the expenditure charged on the said fund for that year.

T. HARISH RAO
Minister for Finance

**MEMORANDUM UNDER RULE 95 OF THE RULES OF
PROCEDURE AND CONDUCT OF BUSINESS IN THE
TELANGANA LEGISLATIVE ASSEMBLY.**

The Telangana Appropriation Bill, 2021 after it is passed by the Legislature of the State, may be submitted to the Governor for her assent under article 200 of the Constitution of India.

T. HARISH RAO
Minister for Finance

Dr. V. NARASIMHA CHARYULU
Secretary to State Legislature